

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next Session; and

that this House recommends to the Lok Sabha that the Lok Sabha to joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

- (ii) In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Dakshina Bharat Hindi Prachar Sabha Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 29th August, 1963.'

—
BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE

Secretary: Sir, I lay on the Table of the House the Dakshina Bharat Hindi Prachar Sabha Bill, 1963 as passed by Rajya Sabha.

12.02 hrs. ✓

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STATEMENT REGARDING NEFA
ENQUIRY

The Minister of Defence (Shri Y. B. Chavan): Sir, I wish to inform the House of the results of the in-

quiry to investigate our reverses in the operations. . . .

Mr. Speaker: There is one thing which I should like to state at this stage. I understand that this statement consists of nine typed pages. So, I should think that the statement should be laid on the Table of the House, circulated to Members, and then, if a notice is received, we should consider whether a discussion should be held or what we should do in regard to that.

Shri U. M. Trivedi (Mandsaur): We should discuss it. That would be much better.

Mr. Speaker: I am not excluding it. Rather, that is what I am suggesting. Let the statement be laid on the Table of the House first.

Shri Hem Barua (Gauhati): May I suggest one thing?

Shri U. M. Trivedi: There is one pertinent fact which I want to bring to your notice. Some of us have given notice of a calling attention nearly six days back on the question of some money being drawn by Shri Dange and Shri Gopalan. We are still awaiting the reply. We have not received any information.

Mr. Speaker: Has that got anything to do with this statement?

Shri U. M. Trivedi: No.

Mr. Speaker: Then, he should have waited until this is over, for a minute. I have been considering that question and trying to get some explanation.

Shri U. M. Trivedi: That is what I wanted.

Mr. Speaker: But can it be taken up in this manner? A senior member like Shri Trivedi, who is also a leader of the group must know how to raise points.

Shri Y. B. Chavan: Sir, I beg to lay on the Table a statement regard-

[Shri Y. B. Chavan]

ing the NEFA Enquiry. [Placed in Library, See No. LT-1619/63].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification with regard to your ruling or suggestion that the statement might be laid on the Table of the House and a discussion raised later on. May I know whether the statement that is proposed to be laid on the Table of the House shortly is a copy of the report submitted to the Government by the Commission of Inquiry or a very brief summary, and if it is brief, how brief is it?

Mr. Speaker: It consists of nine pages.

Shri Hari Vishnu Kamath: What is the size of the original report?

Mr. Speaker: In any case, he will receive it before the evening.

Shri Hari Vishnu Kamath: I would like to know at least the number of pages of the original report; I am not asking for the contents.

Mr. Speaker: All these things will be taken up when we discuss it. Then it can be asked whether it is complete or some aspects have not been touched. Hon. Members can ask for all the information they require at that time. We can take it up after we have received and read the statement.

Shri Hari Vishnu Kamath: Sir, with all respect to you, I am sorry, you have not understood me; it is my fault, perhaps. This question was raised in this House so many times and every time the Minister has given some excuse or other. On a previous occasion, he said it had been decided in the public interest not to publish it. Then, my hon. colleagues, Shri Nath Pai, Shri Hem Barua and others suggested that after deleting some of the paragraphs that might indict or incriminate some persons, the rest of it might be placed on the Table of the

House. To a certain extent, the Minister was agreeable to do that; I do not know to what extent. Therefore, the House would like to know what portion of the Commission's report has been sought to be withheld from the House. Is it only a summary of the findings or only those portions which are not in the public interest have been deleted?

Mr. Speaker: Shri Kamath would realise that even if the Defence Minister gives his own opinion, Shri Kamath might not ultimately agree with his opinion, for even if he gives enough particulars and some substantial portion of the report, then too Shri Kamath might find that it is not adequate. Therefore, I would request him to look into the statement first and then come up before the House and say whether he requires something more or not.

Shri Hari Vishnu Kamath: When we have not seen the original report, how can we judge what part it is?

Mr. Speaker: I thought, that was the desire of hon. Members. But if they think that this must be read out, I am prepared to allow that.

Shri Nath Pai (Rajapur): We want to ask a very simple question.

Shri Hari Vishnu Kamath: We want to know whether it is one-third of the original report or one-fourth or what. How many words paragraphs have been deleted from the original report? That is all; we do not want to know the contents thereof.

Shri Y. B. Chavan: Considering the size of the original report, it is a very, very brief statement.

Shri Hari Vishnu Kamath: Very, very!

Shri Hem Barua: In that case may we accept the statement of the hon. Defence Minister only as an eyewash

because we are so much interested in this matter and so many rumours are afloat?

Shri Y. B. Chavan: I can read out the statement before the House and the House can certainly judge for itself what I ought to have done with referencē to the terms of reference. The objective lessons that need to be learnt have been shared. I have to balance between two things, namely, firstly, the necessity for not disclosing which is not consistent with the public interest; and, secondly, at the same time my keenness to share with the House what I should share with the House.

Some Hon. Members rose—

Shri Jashvant Mehta (Bhavnagar): May I know whether all the recommendations have been published.... (Interruption).

Mr. Speaker: I will again request hon. Members that they might look into the statement first. Then they can express their opinion.

Shri Hem Barua: In that case, it is better if the hon. Defence Minister reads out the statement.

Mr. Speaker: If he reads it out, I will have to allow some questions and if they are allowed then there will be no more opportunity for a discussion. They can choose either of these two. I am prepared to allow half an hour for questions also.

Shri Hem Barua: May I say one thing about this? If he reads it out and we ask certain questions, that will clarify the position and then the discussion that will follow will be a better discussion.

Mr. Speaker: No, the two things cannot go together. Bills to be....

Dr. L. M. Singhvi (Jodhpur): We would like to know, before you proceed to the next item, whether a discussion can follow, as you just now

Amendment Bill
 said, as a matter of course or whether we would have to make a requisition.

Mr. Speaker: I said that requisition shall have to be made and then a decision can be taken. I have said that. Bills to be introduced. Shri B. R. Bhagat.

Shri Prakash Vir Shastri (Bijnor):
 rose—

INCOME-TAX (AMENDMENT)
 BILL*

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce the Bill.

12.08 hrs.

PUBLIC PREMISES (EVICTION OF
 UNAUTHORISED OCCUPANTS)
 AMENDMENT BILL.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Mehr Chand Khanna on the 29th August, 1963, namely:

"That the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, be taken into consideration."

Also, further consideration of amendment moved for reference of the Bill to Select Committee. Shri B. N. Mandal was in possession of the House. He may continue his speech.

*Published in the Gazette of India Extraordinary. Part Section 2, dated 2-9-1963.

†Introduced with the recommendation of the President.